

13-08 hrs.

PAPERS LAID ON THE TABLE

**ANNUAL REPORT OF COCHIN REFINERIES LTD.
REPORT OF OIL PRICES COMMITTEE AND
GOVERNMENT RESOLUTION THEREON**

**THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS AND MINES AND
METALS (SHRI D. R. CHAVAN) :** I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended the 31st August, 1969.

(ii) Annual Report of the Cochin Refineries Limited, for the year ended the 31st August, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3451/70]

(2) (i) Report of the Oil Prices Committee—October, 1969.

(ii) Government Resolution No. 1/78/69-PPD dated the 11th May 1970 containing Government's decision on the above report.

[Placed in Library. See No. LT-3452/70]

**ANNUAL REPORTS OF DURGAPUR
PROJECTS LTD. AND HINDUSTAN ZINC LTD.
AND REVIEW BY GOVERNMENT THEREOF**

**THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS
(SHRI JAGANATH RAO) :** I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal:—

(i) Review (Hindi and English versions) by the Government on the working of the Durgapur Projects Limited, Calcutta, for the year ended the 31st March, 1969.

(ii) Annual Report (Hindi version) of the Durgapur Projects Limited, Calcutta, for the year ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-3453/70]*

(2) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1967-68.

(b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-3454/70]

**ANNUAL REPORT OF INDUSTRIAL AND
COMMERCIAL UNDERTAKINGS OF CENTRAL
GOVERNMENT**

**THE MINISTER OF SUPPLY AND
MINISTER OF STATE IN THE MINISTRY
OF FINANCE (SHRI R. K. KHADILKAR) :** On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1968-69. *[Placed in Library. See No. LT-3455/70]*

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "I am directed to inform the Lok Sabha that the Central Silk Board (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 4th December, 1969, has been passed by the Rajya Sabha at its sitting held on the 7th May, 1970, with the following amendments:—

[SECRETARY]

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page 1, line 4, for the figure "1969" the figure "1970" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

- (ii) "I am directed to inform the Lok Sabha that the Tea (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1969, has been passed by the Rajya Sabha at its sitting held on the 7th May, 1970, with the following amendments:—

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page 1, line 3, for the figure "1969" the figure "1970" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

BILLS AS RETURNED BY RAJYA
SABHA WITH AMENDMENTS

SECRETARY : Sir, I beg to lay on the Table of the House the following Bills which have been returned by Rajya Sabha with amendments:—

- (1) The Central Silk Board (Amendment) Bill, 1969.
(2) The Tea (Amendment) Bill, 1969.

13.10 hrs.

STATEMENT RE: COMMUNAL DISTURBANCES IN MAHARASHTRA

MR. SPEAKER : Now, the hon. Home Minister.

SHRI J. H. PATEL (Shimoga) : On a point of order.....

MR. SPEAKER : There cannot be any point of order now. There is nothing before the House now. The Home Minister is going to make a statement under item 7-A.

SHRI J. H. PATEL : My point of order is this.

MR. SPEAKER : I am not going to allow him. There is nothing on which he can raise a point of order.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : It is with a deep sense of sorrow that I have to report. . .

SHRI J. H. PATEL : My point of order is this. When the right of a Member or the privilege of a Member is affected, it must be brought to the notice of the Speaker and it must be brought before the House.....

MR. SPEAKER : If he had listened to me, he would not have risen. I said I am examining this. I have asked the Home Minister to make the statement and after getting it, I am examining it.

SHRI J. H. PATEL : Meanwhile, before he makes it, I would like to bring something to his notice which would facilitate his work.

MR. SPEAKER : He will please sit down.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, अब मुझे को एक व्यवस्था का प्रश्न उठाना है। गृह मंत्री महाराष्ट्र के उपद्रवों के सम्बन्ध में वक्तव्य देने जा रहे हैं। इस सम्बन्ध में स्थगन प्रस्ताव दिया गया है, जिसको शायद आप ने स्वीकार नहीं किया है, या आप विचार कर रहे हैं, पता नहीं क्या स्थिति है। लेकिन हम लोगों ने ध्यान आकर्षण सूचना भी दी है। वह कल उस का जवाब देंगे। अभी उन की ओर से एक वक्तव्य दिया जाने वाला है। क्या मैं यह समझूँ कि गृह मंत्री आज एक वक्तव्य देंगे और कल दूसरा देंगे ?